

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 613/MP/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 20th August, 2025

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 inter alia seeking relaxation of the Regulation 11A read with Regulation 5.8 (xi) pertaining to submission of documents demonstrating ownership of land for return of Bank Guarantee submitted under Regulation 5.8(xi)(c) as well as relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure with regards to 288 MW connectivity at Koppal-II pooling station.

And

In the matter of

Tata Power Renewable Energy Limited,

C/o the Tata Power Company Limited,

Corporate Centre, B Block, 34,

Sant Tukaram Road, Carnac Bunder, Mumbai – 400009

...Petitioner

Versus

Central Transmission Utility of India Limited,

Floors No. 5-10, Tower 1, Plot No. 16,

IRCON International Tower, Institutional Area,

Sector 32, Gurugram – 12200.

...Respondents

Parties Present:

Shri Venkatesh, Advocate TPREL

ORDER

The Petitioner, Tata Power Renewable Energy Limited (hereinafter referred to as “TPREL”), has filed the present Petition with the following prayers:

“(a) Allow the present Petition.

(b) Hold and declare that this Hon'ble Commission has power to relax and remove difficulties in implementation of Regulation 11A read with Regulation 5.8 (xi) of the GNA Regulations, 2022 under Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

(c) Hold and declare that the land documents demonstrating ownership of the land in the TPVSL can be used by the Petitioner to convert its connectivity from bank guarantee route to land route in terms of Regulation 11A read with Regulation 5.8 (xi) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

(d) Grant relaxation of the condition stipulated in Regulation 11A read with Regulation 5.8 (xi) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 by permitting the Petitioner to submit documents demonstrating ownership of the land in the name of its subsidiary (TP Vardhaman Surya Limited) to the Respondent with respect to the 288 MW connectivity at Koppal-II pooling station, Karnataka;

(e) Grant relaxation of the condition stipulated in Regulation 11A(2) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 by permitting the Petitioner to demonstrate Financial Closure with respect to the 288MW wind capacity at Koppal-II Pooling Station through sanction letters to be issued in the name of the Petitioner's subsidiary, i.e., TP Vardhman Surya Limited, which is utilizing the connectivity granted to the Petitioner;

(f) Direct the Respondent to return the bank guarantee of Rs. 28.8 Crores furnished by the Petitioner with respect to the 288 MW connectivity at Koppal-II pooling station in Karnataka;

(g) Pass such other or further order(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case.

Interim reliefs sought, if any-

(a) Grant ad-interim ex-parte relief to the Petitioner restraining the Respondent from taking any coercive action against the Petitioner with respect to the 288 MW connectivity for wind Project granted to the Petitioner at Koppal-II pooling station, Karnataka, during pendency of the present Petition; and

(b) Pass such other or further order(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case."

2. The matter was called out for the hearing for admission on 7.8.2025. During the course of the hearing, the learned counsel for the Petitioner sought permission to

withdraw the present Petition and submitted that an affidavit in this regard has already been placed on record.

3. The Petitioner, vide its affidavit dated 2.8.2025, has submitted that the Respondent, Central Transmission Utility of India Limited (CTUIL), has accepted the land and financial closure documents in the name of the SPV, TP Vardhaman Surya Limited ("TPVSL"), pursuant to the directions of the Commission in Petition No. 453/MP/2025 and CTUIL vide its letter dated 7.7.2025 has released the Bank Guarantee of Rs. 28.8 crores along with Financial Closure for the Project achieved on 30.6.2025 without any deficiencies. Accordingly, the Petitioner has sought permission to withdraw the instant Petition.

4. Considering the submissions made by the learned counsel for the Petitioner during the course of the hearing and the affidavit dated 2.8.2025, the Petitioner is permitted to withdraw the present Petition.

5. Accordingly, Petition No. 613/MP/2025 is disposed of as withdrawn.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson